

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3847**

TO BE ANSWERED ON THE 21st DECEMBER, 2021/AGRAHAYANA 30,1943 (SAKA)

SEDITION CASES

3847. SHRI THIRUMAAVALAVAN THOL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has maintained any data pertaining to the number of Sedition cases filed during the last three years;

(b) if so, the details thereof;

(c) whether the rate of Conviction to the number of cases filed with regard to Sedition cases is available with the Government; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, including registration, investigation and prosecution of crimes, etc., rests primarily with the respective State Government. The National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". Published reports are available till the year 2020. Data for last three years about cases registered, cases charge-sheeted and conviction rate under the offence of sedition, is at Annexure.

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Cases in which Trials Completed (CTC) and Conviction Rate (CVR) under Sedition during 2018-2020

SL	State/UT	2018					2019					2020				
		CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR	CR	CCS	CON	CTC	CVR
1	Andhra Pradesh	1	0	0	0	-	0	1	0	0	-	0	0	0	0	-
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	-	1	1	0	0	-
3	Assam	17	11	0	10	0.0	17	7	0	12	0.0	12	5	0	4	0.0
4	Bihar	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
5	Chhattisgarh	3	3	0	0	-	1	0	0	0	-	0	0	0	0	-
6	Goa	0	0	0	0	-	0	0	0	0	-	3	0	0	0	-
7	Gujarat	0	0	0	0	-	0	0	0	0	-	1	0	0	0	-
8	Haryana	1	1	1	1	100.0	2	0	0	0	-	6	1	0	0	-
9	Himachal Pradesh	0	0	1	1	100.0	1	0	0	0	-	2	0	0	0	-
10	Jharkhand	18	17	0	0	-	3	0	0	16	0.0	0	0	0	0	-
11	Karnataka	2	2	0	1	0.0	22	13	0	0	-	8	2	0	0	-
12	Kerala	9	0	0	0	-	4	0	0	0	-	0	0	0	0	-
13	Madhya Pradesh	1	1	0	0	-	1	1	0	0	-	0	0	0	0	-
14	Maharashtra	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
15	Manipur	4	0	0	0	-	1	0	0	0	-	15	0	0	0	-
16	Meghalaya	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
17	Mizoram	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
18	Nagaland	0	0	0	0	-	8	5	1	1	100.0	2	2	2	2	100.0
19	Odisha	0	0	0	0	-	2	4	0	0	-	0	0	0	0	-
20	Punjab	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
21	Rajasthan	0	0	0	0	-	4	1	0	0	-	4	0	0	0	-
22	Sikkim	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
23	Tamil Nadu	1	1	0	0	-	4	0	0	0	-	0	0	0	0	-
24	Telangana	0	0	0	0	-	1	0	0	0	-	2	1	0	0	-
25	Tripura	0	0	0	0	-	0	0	0	0	-	1	0	0	0	-
26	Uttar Pradesh	0	0	0	0	-	10	5	0	1	0.0	7	6	0	0	-
27	Uttarakhand	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
28	West Bengal	0	1	0	0	-	0	0	0	0	-	2	1	0	0	-
	TOTAL STATE(S)	57	37	2	13	15.4	81	37	1	30	3.3	66	19	2	6	33.3
29	A&N Islands	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
30	Chandigarh	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
31	D&N Haveli and Daman & Diu+	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
32	Delhi	1	0	0	0	-	1	0	0	0	-	5	1	0	0	-
33	Jammu & Kashmir*	12	1	0	0	-	11	2	0	0	-	2	3	0	0	-
34	Ladakh	-	-	-	-	-	-	-	-	-	-	0	0	0	0	-
35	Lakshadweep	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
36	Puducherry	0	0	0	0	-	0	0	0	0	-	0	0	0	0	-
	TOTAL UT(S)	13	1	0	0	-	12	2	0	0	-	7	4	0	0	-
	TOTAL (ALL INDIA)	70	38	2	13	15.4	93	39	1	30	3.3	73	23	2	6	33.3

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 & 2019

* Data of erstwhile Jammu & Kashmir State including Ladakh during 2018 & 2019

Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) * 100